

(4)

In the Central Administrative Tribunal

Principal Bench: New Delhi

OA No.964/87

Date of decision: 04.12.1992.

Shri S.S. Bhattacharya

...Petitioner

Versus

Union of India through the Secretary,

Ministry of Health & Family Welfare

New Delhi & Another

...Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Member(A)

For the petitioner

Shri K.L. Bhatia, Counsel.

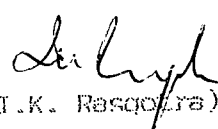
For the respondents

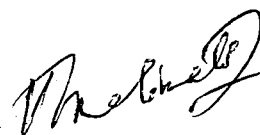
None

Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

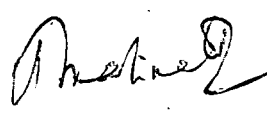
Shri Bhatia, learned counsel for the petitioner submits that in view of the subsequent events that have taken place, particularly the promotion of the petitioner he finds it unnecessary to pursue this petition. It is accordingly dismissed, as withdrawn. No costs.


(I.K. Rasgotra)
Member(A)


(V.S. Malimath)
Chairman

Later on Shri P.P. Khurana, learned counsel for the respondents appeared.


(I.K. Rasgotra)
Member(A)


(V.S. Malimath)
Chairman

San.